

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH, NEW BOMBAY

CAMP: NAGPUR

(2)

OA.NO. 732/89

Shri A.B.Nirmal
vs.

... Applicant

Union of India & Ors. ... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri J.P.Sharma

ORAL JUDGMENT

Dated: 29.3.1990

(PER: P.S.Chaudhuri, Member (A))

Applicant by Mr. V.M.Mahurkar, learned advocate.

2. The applicant is a Head Constable in the Railway Protection Force on Central Railway. It is not disputed that the Railway Protection Force as it stands today is an armed force of the Union. Section 2 (a) of the Administrative Tribunals Act, 1985 lays down that the provisions of this Act shall not apply to any member of any armed force of the Union. In view of this provision, we have no jurisdiction to consider this application.

3. In this view of the matter, this application is disposed of as not being tenable. One copy of the application may be retained for this Tribunal's record and the other copies may be returned to the applicant's advocate. In the circumstances of the case, there will be no order as to costs.

J.P.Sharma
(J.P. SHARMA)

MEMBER (J)

P.S.Chaudhuri
(P.S. CHAUDHURI)

MEMBER (A)